

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

SPECIAL LEAVE PETITION (C) NO. 33687 OF 2017

IMPEX FERRO TECH LIMITED

Petitioner(s)

VERSUS

AGARWAL COAL CORPORATION PRIVATE LIMITED

Respondent(s)

O R D E R

Having heard the learned counsel appearing for the parties, we utilize our powers under Article 142 of the Constitution of India to put a quietus to the matter before us. We take the Terms of Settlement dated 17.11.2017 entered into between the parties on record and also record the undertaking of both the parties to abide by the Consent Terms.

With this, the present Special Leave Petition is disposed of.

The judgment of the National Company Law Tribunal will accordingly be substituted by the present order.

..... J.
(ROHINTON FALI NARIMAN)

.....
(NAVIN SINHA)

New Delhi;
December 11, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 33687/2017

(Arising out of impugned final judgment and order dated 24-11-2017 in CA No. 512/KB/2017 passed by the National Company Law Tribunal, Kolkata Bench)

IMPEX FERRO TECH LIMITED

Petitioner(s)

VERSUS

AGARWAL COAL CORPORATION PRIVATE LIMITED

Respondent(s)

Date : 11-12-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHAFor Petitioner(s) Mr. Vikramjit Banerjee, Sr. Adv.
Mr. Samrat Sengupta, Adv.
Mr. Soumya Dutta, AOR
Mr. Soumyyjit nath, Adv.

For Respondent(s) Mr. Udayaditya Banerjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Special Leave Petition is disposed of and the judgment of the National Company Law Tribunal will accordingly be substituted by the present order in terms of the signed order.

(R. NATARAJAN)
COURT MASTER (SH)(SAROJ KUMARI GAUR)
COURT MASTER

(Signed order is placed on the file)